

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.69 of 2020

Anil Kumar Singh aged about 56 years, son of Late Baleshwar Singh,
Resident of North Loco Tank, Hirapur, P.O., P.S. & District Dhanbad
..... Petitioner

Versus

1. The State of Jharkhand
2. Under Secretary, Home Department, Prison and Disaster
Management Department, Project Building, Dhurwa, P.O. & P.S.
Dhurwa, District Ranchi
3. Joint Secretary, Home Department, Prison and Disaster Management
Department, Project Building, Dhurwa, P.O. & P.S. Dhurwa, District
Ranchi
..... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Shekhar Prasad Sinha, Advocate

For the Respondents : Mr. M.K. Dubey, A.C. to A.G.

04/26.06.2020 Heard Mr. Shekhar Prasad Sinha, learned counsel for the petitioner and Mr. M.K. Dubey, A.C. to A.G., learned counsel for respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Shekhar Prasad Sinha, learned counsel for the petitioner, on instruction submits that grievance of the petitioner has already been redressed and he wants to withdraw this writ petition.

Mr. M.K. Dubey, A.C. to A.G., learned counsel for respondents-State has no objection to the said prayer.

Permission is accorded.

Accordingly, this writ petition stands dismissed as withdrawn.

(Sanjay Kumar Dwivedi, J.)

Anit